

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.15/GT/2018

Subject : Petition for determination of tariff of Tuirial Hydro Electric Power Plant (TrHEP) (2 X 30 = 60 MW) for the period from COD to 31.3.2019

Petitioner : NEEPCO

Respondent : Power & Electricity Department, Mizoram (P&ED) & Ors

Date of hearing : **8.8.2018**

Coram : Shri P.K.Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Parties present : Shri M.G. Ramachandran, Advocate, NEEPCO
Ms. Ranjitha Ramachandran, Advocate, NEEPCO
Ms. Anushree Bardhan, Advocate, NEEPCO
Ms. Debjani Dey, NEEPCO
Ms. E. Pyrbot, NEEPCO
Shri Benjamin L. Tlumtea, P&ED

Record of Proceedings

Though order in the Petition was reserved on 22.5.2018, the same has been listed for hearing, since the Petition could not be disposed of prior to one Member of this Commission demitting office.

2. During the hearing, the representative of the respondent, Power & Electricity Department, Mizoram reiterated the submissions made in ROP of the hearing dated 22.5.2018. He however submitted that telemetering system was not available on the COD of the station i.e. 27.4.2018. In response, the learned counsel for the petitioner submitted that Units I & II of the generating station were commissioned on 30.10.2017 & 30.1.2018 respectively and Data Telemetering System (DMS) was not available on the said dates. He however submitted that DMS was commissioned on 27.4.2018. Accordingly, the learned counsel for the petitioner prayed to allow ROE of the generating station in terms of Regulations 24(2)(iv) and 24(2)(v) of the 2014 Tariff regulations from the date of commissioning to the COD of the station.

3. The learned counsel for the Petitioner and the representative of the Respondent submitted that since the Commission had already heard the matter and issued detailed ROP, no further argument is required in the matter. They



accordingly submitted that the Petition may be disposed of based on the documents / submissions available on record.

4. Based on consent of the parties, the Commission reserved its order in the Petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

